

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

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CCP NO. 209/93 in  
CCP NO. 118/92 in  
OA NO. 1750/89

DECIDED ON : 14.10.1993

Devidayal

Petitioner

vs.

Shri S. N. Mathur, General Manager,  
Northern Railway & Anr.

Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN

THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri A. K. Bhardwaj, Counsel for Petitioner

Shri H. K. Gangwani, Counsel for Respondents

O R D E R (ORAL)  
(Hon'ble Mr. Justice V. S. Malimath)

We are now satisfied that the salary amount due to the petitioner along with D.A. has been paid deducting the Provident Fund contribution. The respondents have also paid interest as directed. The costs awarded were paid today by the counsel for the respondents to the counsel for the petitioner in the court. Though Shri Bhardwaj, learned counsel for the petitioner, submitted that HRA and CCA should also be given to the petitioner we find that the order which we made on 29.7.1992 is not capable of being understood as including these allowances. Hence, we are satisfied that the judgment has been complied with. These proceedings are accordingly dropped.

*Arifolge*  
( S. R. Adige )

Member (A)

*Malimath*  
( V. S. Malimath )

Chairman

as